

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 15804 - JK (LD) of 2025
DATED: - 28 - 10 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 28.10.2025

No:-LAW-OIC/10/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Annexure to the Government Order No. 15804- JK (LD) of 2025 dated 28.10.2025.

| S. No. | Title of the Case | OIC |
|--------|--|--|
| 1 | OA No. 1208/2025 titled Rubeena Akhtar VERSUS Union Territory of J&K and others. | Mr. Shahnaz Majeed Bhat, Labour Procurement. |
| 2 | Case FIR No. 43/2025 of P/S Miran Sahib U/S 8/21/22 NDPS Act titled Sahil Choudhary Vs UT of J&K through SHO P/S Miran Sahib, Jammu. | Mr. Gurmeet Singh, SDPO, R.S. Pura. |
| 3 | O.A No. 900/2025 titled Mohd Shafi Vs UT of J&K and Others. | Shri S. Daljeet Singh, DySP Assistant Principal, PTS Kathua. |

Responsible

Jms